

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024**

IN THE MATTER OF:

SANAVVAR

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

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FILED BY:*Utkarsh Sharma*

[UTKARSH SHARMA]

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Dated:16.04.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024**

IN THE MATTER OF:

SANAVVAR

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

**RESPONSE TO THE JOINT COMMITTEE REPORT DATED
02.08.2024 AND REPORT OF AMICUS CURIAE DATED
16.12.2024 ON BEHALF OF RESPONDENT NO. 5 WITH
SUPPORTING AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Response to the Joint Committee Report dated 02.08.2024 and Report of the Learned Amicus Curiae dated 16.12.2024 is being filed on behalf of Respondent No. 5/M/s Disha Industries Private Limited, through its Director Mr. Karan Swarup, who is the duly authorized signatory of the Company and is competent to swear the Affidavit on its behalf.
2. That the present Response is being filed pursuant to notice being received by the Answering Respondent of the pendency of the present proceedings. Vide its order dated 21.05.2024 passed in the present matter, this Hon'ble Tribunal had taken note of a letter having been sent by Mr. Sanavvar, resident of Village Sikhreda, District

Muzaffarnagar, Uttar Pradesh, wherein concerns have been expressed regarding the alleged huge air pollution being caused by emission of industrial gases and black smoke by various industrial units, including the Answering Respondent.

3. That taking note of the grievances addressed by Mr. Sanavvar in his letter, this Hon'ble Tribunal, vide its order dated 21.05.2024, constituted a Joint Committee comprising of the District Magistrate, Muzaffarnagar and Central Pollution Control Board [CPCB] to submit a factual report in the matter.
4. That in compliance of order dated 21.05.2024 passed by this Hon'ble Tribunal, the Joint Committee, comprising of City Magistrate, Muzaffarnagar; Director (Scientist 'F') and Divisional Head, WQM-II, CPCB; Regional Officer, UPPCB, Muzaffarnagar; Assistant Environment Engineers, UPPCB, Muzaffarnagar and Additional Director & Scientist 'E', CPCB, undertook site visits of the industries in the concerned area, with the industrial premises of the Answering Respondent being inspected on 05.07.2024, whereafter the Report of the Joint Committee was submitted to this Hon'ble Tribunal on 02.08.2024.
5. That a perusal of the Joint Committee report dated 02.08.2024, as obtained from the official website of this

Hon'ble Tribunal, clearly reveals that at the time of inspection, the industrial premises of the Answering Respondent was found operational and all the parameters of stack emission monitoring, qua the industrial premises of the Answering Respondent, were found to be within the stipulated norms. The unit was also found to be operating with the requisite statutory and regulatory permissions and clearances.

6. That hence, the primary grievance highlighted in the letter addressed to this Hon'ble Tribunal, which forms the basis of institution of this Original Application, pertaining to large scale air pollution being caused by the industrial unit of the Answering Respondent, is completely unfounded and baseless and is negated through the inspection report of the Joint Committee itself. The Answering Respondent respectfully submits that there may be other industrial units, with some of them also being identified in the Joint Committee Report, which might be causing air pollution and posing hindrances in the enjoyment of quality way of life of the local residents, and such units should be hauled up by the regulatory agencies and directed to take immediate corrective measures, apart from being subjected to strict action. However, as is evidently clear from the Report of the Joint Committee, the industrial unit

of the Answering Respondent is operating well within the specified norms and is not causing any air pollution.

7. That the Answering Respondent also seeks to demonstrate to this Hon'ble Tribunal as to how the Answering Respondent is operating fully in compliance of all the environmental norms, after having obtained all the requisite permissions, consents and clearances from the concerned regulatory agencies.
8. That it is submitted that the Answering Respondent is a company, which has been a reputed presence in the industrial circles since the last several years and prides itself on practicing the highest standards of professional and business ethics in pursuing its commercial interests. It is earnestly submitted that the Answering Respondent is not indulging in any pollution of any kind and has always offered full co-operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory clearances from the regulatory authorities and considers compliance of the same as part of responsibly conducting its mercantile interests with the highest standards of probity and ethics. The industrial unit of the Answering Respondent has employed all the necessary safeguards in

the form of installing modern machinery and adopting environment friendly means to ensure that no pollution of any kind is caused by the industry. The Answering Respondent also ensures at all times that no untreated effluents are discharged from its premises.

9. That the Answering Respondent believes in pursuing its commercial interests in a responsible manner and is willing to participate in any process that is undertaken for the safeguarding, protection, preservation and improvement of the surrounding environment in the industrial area, where the unit of the Answering Respondent is situated.
10. That the Answering Respondent has been operating at all times with a valid consent from the UPPCB under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The current Consolidated Consent to Operate and Authorization [CCA], granted by the UPPCB to the Answering Respondent under the above named statutes, is valid till 31.12.2025. The unit of the Answering Respondent has also got itself registered under Rule 13(3) of the Plastic Waste Management rules, 2016 for recycling or processing of plastic waste. It is also pertinent to mention that the industrial unit of the Answering

Respondent is a Zero Liquid Discharge [ZLD] unit and is fully complying with the said requirement.

Copy of the Consolidated Consent to Operate and Authorization, granted to the Answering Respondent by UPPCB, is annexed and marked as **Annexure-1.**

Copy of the Registration Certificate, issued to the Answering Respondent by the UPPCB under Rule 13(3) of the Plastic Waste Management Rules, 2016, is annexed and marked as **Annexure-2.**

11. That the Answering Respondent has also obtained the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the UPPCB, which is valid till 29.01.2026.

Copy of the Authorization dated 31.01.2021, issued by the UPPCB in favour of the Answering Respondent, under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, is annexed and marked as **Annexure-3.**

12. That the used oil, contaminated cotton rags or other cleaning materials, empty barrels/containers/liners, which may be contaminated with hazardous chemical waste, are disposed of by the Answering Respondent

through the Treatment, Storage and Disposal Facility [TSDF] of Bharat Oil and Waste Management Limited, which is duly registered with the UPPCB.

Copy of the Membership Certificate of the Answering Respondent with Bharat Oil and Waste Management Limited is annexed and marked as **Annexure-4**.

13. That the plastic waste generated at the unit of the Answering Respondent is disposed of through Harshit Trading Company, which transports it from the unit of the Answering Respondent to the cement plants situated in Rajasthan, including Nuvoco Cement Plant.

Copy of the agreement between the Answering Respondent and Harshit Trading Company are annexed and marked as **Annexure-5**.

14. That the fly ash, produced at the industrial unit of the Answering Respondent as a result of the manufacturing process, is disposed of partly by means of land filling and partly through utilisation in brick manufacturing process. For this purpose, an agreement has been entered into between the answering Respondent and Roshan Bricks, with fly ash first being utilised for brick manufacturing and the excess fly ash being disposed through land filling at the land owned by Roshan Bricks, measuring 0.4450

hectares, situated in Khasra No. 241 in Village Dhanera, Tehsil Sadar, District Muzaffarnagar. It has been made clear to the owner of Roshan Bricks by the Answering Respondent that proper precautions with respect to layering and covering the disposal area with a layer of soil are to be taken so as to ensure prevention of erosion. The owner of Roshan Bricks has also been asked to ensure that transportation of fly ash takes place in tractor trollies and all necessary precautions, including covering of ash with tarpaulin to prevent fugitive emission, are taken during the transportation.

Copy of Agreement for lifting and disposal of ash from the unit of the Answering Respondent is annexed and marked as **Annexure-6**.

15. That the Answering Respondent has also got the No Objection Certificates from the Uttar Pradesh Ground Water Department [UPGWD], in respect of its two borewells, which are valid till 18.08.2026. All conditions of the NOC, including recharge, installation of piezometers, flow meters etc. are being fulfilled by the industrial unit of the Answering Respondent.

Copies of the No Objection Certificates, issued by the UPGWD in favour of the Answering Respondent, are annexed and marked as **Annexure-7 [Colly]**.

16. That it is respectfully submitted that compliance of all conditions, related to the various consents, certificates and permissions granted to the industrial unit of the Answering Respondent, is ensured by the Answering Respondent with great diligence and all documentation related to the same was produced before the Joint Committee by the Answering Respondent at the time of the inspection. In case it is so directed, the Answering Respondent shall be willing to place the relevant documentation before this Hon'ble Tribunal as well.
17. That it is manifestly clear from the above submissions that the industrial unit of the Answering Respondent is fully compliant and has all the requisite permissions and clearances, which are required for its operations. The Answering Respondent is also a stakeholder in the preservation of environment and adopts all measures so as to ensure that no pollution is caused due to its operation.
18. That reference has also been made in the Joint Committee Report dated 02.08.2024 to an earlier inspection and report submitted before this Hon'ble Tribunal in Original Application No. 540/2023 titled Niramaya Jan Utthan Sanstan vs State of Uttar Pradesh, in which a large number of industries in District Muzaffarnagar, including the Answering Respondent, were

inspected and recommendations were made in relation to the operation of such units. The said Original Application was disposed of by this Hon'ble Tribunal vide order dated 08.04.2024, with directions to UPPCB to accord a hearing to the industrial units and take necessary action, if so required.

19. That it is respectfully submitted that certain recommendations have also been made in the Report of the Joint Committee dated 02.08.2024 submitted before this Hon'ble Tribunal. The Answering Respondent, as a responsible entity, is duty-bound to abide by the said recommendations, to the extent they are applicable to it, and shall do so under the supervision and guidance of the UPPCB and other agencies.

20. That with regard to the finding of the Joint Committee, in its Report dated 02.08.2024, that the unit of the Answering Respondent is non-compliant with the ZLD condition at the time of inspection on 05.07.2024, it is submitted that pursuant to the inspection on 05.07.2024, a Show Cause Notice dated 11.09.2024 was issued by the UPPCB to the Answering Respondent, asking it to show cause as thy environmental compensation should not be imposed on it for the said violation. In response, a reply was submitted by the Answering Respondent to the UPPCB

on 19.09.2024, wherein it was explained that the unit was not discharging any effluent on the date of the inspection [05.07.2024] and hence it is very surprising that the Joint Committee has drawn the conclusion that the unit is non-compliant with ZLD conditions. It was also indicated that as per the directions of UPPCB, a new flow meter with totalizer had been installed at the second borewell located at the unit of the Answering Respondent. It is pertinent to mention that it was only because of the malfunctioning of the flowmeter at the second borewell that a conclusion was drawn by the Joint Committee that the unit of the Answering Respondent is not complying with the ZLD condition. After considering the reply of the Answering Respondent, the Show Cause Notice dated 11.09.2024 was revoked by the UPPCB, while imposing an environmental compensation of Rs. 1,20,000/- for the default on its part and making some recommendations in respect of the functioning of the unit of the Answering Respondent. in order to put a quietus to the issue, the Answering Respondent deposited the environmental compensation of Rs. 1,20,000/- with the UPPCB and treating the recommendations suggested by UPPCB as guidance, implemented all the said recommendations. It is pertinent to mention that in all subsequent inspections, the unit of the Answering Respondent has been found to be

compliant, as evident from the various Reports/Affidavits filed by UPPCB before this Hon'ble Tribunal.

A true copy of Reply dated 19.09.2024 submitted by the Answering Respondent to the UPPCB, is annexed and marked as **Annexure-8**.

21. That with regard to the observations contained in the Report of the Learned Amicus Curiae, it is respectfully submitted that the Answering Respondent has already taken improvement measures to ensure better house-keeping, as evident from the affidavit filed by UPPCB on 21.02.2025, wherein it has been indicated that during inspection, the unit of the Answering Respondent was found compliant in all areas pointed out by the Learned Amicus Curiae. As suggested by the Learned Amicus, the unit of the Answering Respondent has already installed monitoring equipment to track SO_x and NO_x parameters.

22. That it is relevant to mention that the air quality in the surrounding area of the industrial unit of the Answering Respondent deteriorates due to certain localised factors as well, apart from the polluting effect caused by the operation of certain non-complying and unregulated industries. It is undertaken by the Answering Respondent that in case some suggestions are made or directions are passed by this Hon'ble Tribunal in respect of the

improvement of the air quality of the surrounding area, then the Answering Respondent shall be willing to offer full co-operation to the statutory authorities in that endeavour.

23. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

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E-mail: utkarsh.sharma7@gmail.com

Dated:16.04.2025



INDIA NON JUDICIAL
1325

Government of Uttar Pradesh



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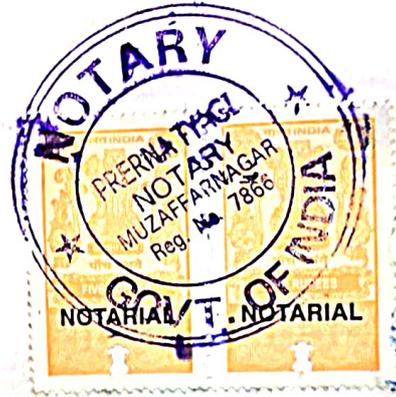
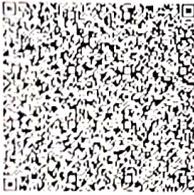
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Certificate No. : IN-UP93964582274469X
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 Unique Doc. Reference : SUBIN-UPUP1432310485218330894501X
 Purchased by : DISHA INDUSTRIES PVT LTD MUZAFFARNAGAR
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : DISHA INDUSTRIES PVT LTD MUZAFFARNAGAR
 Second Party : Not Applicable
 Stamp Duty Paid By : DISHA INDUSTRIES PVT LTD MUZAFFARNAGAR
 Stamp Duty Amount(Rs.) : 10
 (Ten only)



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Prerna Tyagi
Disha Indhu

I, the undersigned, being a duly qualified Notary Public for the State of Uttar Pradesh, have satisfied myself by examining the contents of the above instrument and the contents thereof and have read out and explained the contents thereof to the depositor and charged Rs. _____ as Notary Fee.
NOTARY DISTT. MUZAFFARNAGAR

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

16 APR 2025

Identified by *[Signature]*

Statutory Alert

- The authenticity of the Stamp certificate should be verified at www.sholestamp.com or using e-Stamp Mobile App of Stock Holding Company discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The responsibility of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

DISHA INDUSTRIES PVT LTD MUZAFFARNAGAR DISHA INDUSTRIES PVT LTD MUZAFFARNAGAR DISHA INDUSTRIES PVT LTD MUZAFFARNAGAR DISHA INDUSTRIES PVT LTD MUZAFFARNAGAR



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.269 OF 2024

IN THE MATTER OF:

SANAVVAR

....APPLICANT
VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Deepak Kumar, S/o Sh. Raj Kumar, aged about 37 years, R/o H.No. 267/1B, Gandhi Colony, Muzaffarnagar, Uttar Pradesh, do hereby solemnly affirm and declare as under:-

1. That I am the Authorized at M/s Disha Industries Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.

2. That I have read and understood the contents of the accompanying Response on behalf of M/s Disha Industries Private Limited, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by M/s Disha Industries Private Limited.

3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

DEPONENT

16 APR 2025

VERIFICATION

Verified at Muzaffarnagar on this day of April, 2025 that ^{NOTARY} contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

NOTARY

Prerna Tyagi
DEPONENT ^{NOTARY}



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
16 APR 2025



1528

Uttar Pradesh Pollution Control Board

ANNEXURE-1

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

200156/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 21/02/2024

To,
M/sDISHA INDUSTRIES PVT LTD
9th KM Stone, Jansath Road, Village- Sikhera, Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 24224900 Date :- 2024-01-18

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s DISHA INDUSTRIES PVT LTD located at 9th KM Stone, Jansath Road, Village- Sikhera, Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

Table with 3 columns: S. No., Declared by the unit, Permitted by the Board. Row 1: Waste Paper- 375 MT/Day, Rosin, Alum; Kraft Paper- 300 MT/Day, Captive Power Plant-1 MW; Kraft Paper- 300 MT/Day, Captive Power Plant-1 MW

3. Production Process Infrastructure

Table with 4 columns: S. No., Details, Declared by the unit (Numbers, Usage / Process operation), Permitted by the Board

PRADEEP SHARMA

Digitally signed by PRADEEP SHARMA Date: 2024.02.27 21:38:22

1	Kraft Paper- 300 MT/Day by using raw material as Waste Paper- 375 MT/Day, Rosin, Alum etc. and Captive Power Plant 1 MW	Kraft Paper- 300 MT/Day by using raw material as Waste Paper- 375 MT/Day, Rosin, Alum etc. and Captive Power Plant 1 MW	1529 Kraft Paper- 300 MT/Day by using raw material as Waste Paper- 375 MT/Day, Rosin, Alum etc. and Captive Power Plant 1 MW	Kraft Paper- 300 MT/Day by using raw material as Waste Paper- 375 MT/Day, Rosin, Alum etc. and Captive Power Plant 1 MW
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- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.

13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	ZERO LIQUID DISCHARGE (ZLD)	ZERO LIQUID DISCHARGE (ZLD)	ZERO LIQUID DISCHARGE (ZLD)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed

COD, mg/	<= 200	< 150 1531	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detailis	1532	Permitted
1.	Maximum daily discharge of sewage		2.0
2.	Treatment facility		SEPTIC TANK
3.	Discharge point		SOAK PIT

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 20 TPH Boiler	Biomass Fuel-125 MT/Day (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	30 Meter Above Stack Height From Ground Level	Multi Cyclone, Wet Scrubber	AS PER CAQM DIRECTION
2	1 X 40 TPH Boiler	RDF (Refuse Derived Fuel)-390 MT/Day OR Low Sulphur Coal-150 MT/Day OR Agro Fuel-300 MT/Day (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	40 METER ABOVE STACK HEIGHT FROM GROUND LEVEL	Lime Scrubber, Bag Filter	AS PER CAQM DIRECTION

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.

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5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
 6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
 7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
 9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
 10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
 11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
 12. made thereunder.
 13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
 14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
 15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
 16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
 17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
 18. The unit will have to deposit the revised fee whenever it is notified.
 19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
 20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
 21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
 22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated. The copy of this guideline is available at URL <http://www...>
 23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
 24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line ~~4535~~ with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft Paper- 300 MT/Day by using raw material as Waste Paper- 375 MT/Day, Rosin, Alum etc. and Captive Power Plant 1 MW only at site 9TH KM STONE, JANSATH ROAD, VILLAGE- SIKHERA, DISTRICT-MUZAFFARNAGAR, 251001, U.P.
2. Earlier The Board has issued a CTO Both vide letter no- 180355/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023, Date: 27/10/2023 is revoked.
3. The industry must complying the conditions of NOC obtained by UPGWD for abstraction of ground water.
4. This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises in any circumstances.
5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis by LIMS Portal from a certified / approved laboratory under E.P. Act 1986 to the Board.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
7. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
8. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
9. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.
10. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
11. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
12. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
13. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels. Unit must use Biomass Fuel as per direction given by CAQM.
14. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
15. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
16. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining

Areas) direction no. 53 and 62 and other direction issued from time to time regarding use of cleaner fuel.

17. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

18. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

19. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

20. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

21. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

22. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.

23. Industry shall install/operate at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of ETP and its URL and password shall be provided to the UPPCB Control room.

24. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

25. Industry shall install and maintain Online Continuous Effluent and Emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

26. Industry shall comply the order passed by Hon'ble NGT time to time.

27. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

28. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board after expansion in existing unit.

29. Industry shall not use furnace oil/pet coke as a fuel.

30. Industry shall ensure proper disposal of boiler ash.

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31. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

32. The unit shall submit the audited balance sheet for the current year.

33. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.

34. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

35. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

36. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

PRADEEP
SHARMA

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SHARMA
Date: 2024.02.27 21:40:27
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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

PRADEEP SHARMA

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Date: 2024.02.27 21:40:38 +05'30'

Chief Environmental Officer (Circle 3)



TRUE COPY



Regn. No.
PR-26-UTT-07-AACCD9927E-24

**Uttar Pradesh Pollution Control
Board**

Building No TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010, Uttar Pradesh

Date:
26-07-2024 02:27 PM

ANNEXURE-2

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
**disha industries private
limited ,**
9th KM Stone, Jansath Road,
Village- Sikhera,
Muzaffarnagar, MUZAFFAR
NAGAR, Uttar Pradesh
251001, Muzaffarnagar, Uttar
Pradesh-250999

1. With reference to the application dated **06-07-2024** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **disha industries private limited**, vide registered address **9th KM Stone, Jansath Road, Village- Sikhera, Muzaffarnagar, MUZAFFAR NAGAR, Uttar Pradesh 251001, Muzaffarnagar, Uttar Pradesh -250999** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	14235.0000
	Cat-II	106762.5000
	Cat-III	18505.5000
	Cat-IV	2847.0000
Production Capacity	Product	Quantity (TPA)
	Power [E3]	8760.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise



5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended from time to time.
6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWP shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWP shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWP shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWP and PIBOs to be done as per mechanism provided by CPCB.
12. The PWP shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of one year. The PWP whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWP are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.



17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five years.
18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

Member Secretary



TRUE COPY





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ANNEXURE-3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13532/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2020

Dated :31/01/2021

To,

M/s DISHA INDUSTRIES LIMITED

9th KM, Jansath Road, Village- Sikhera, Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil :Jansath

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13532 and 31/01/2021 .
2. Reference of application (No. and date) 10207230 and 20/12/2020 .
3. Mr KARAN SWARUP of M/s DISHA INDUSTRIES LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Through TSDF	0.450 KL/Annum
2	Schedule-I, Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	2.4 Ton/Annum
3	Schedule-I, Cat. 33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	0.15 Ton/Annum
4	Schedule-I, Cat. 34.2 Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers	Through TSDF	100 Ton/Annum

1. The authorization shall be valid for a period of 29/01/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall

not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.



Since 1978
Bharat Oil & Waste Management Ltd.

1544
Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

ISO 9001-2000



MEMBERSHIP CERTIFICATE ANNEXURE-4

M / s. Disha Industries Pvt. Ltd.

9th Km. Jolly Road, Village - Sikhrera Muzaffarnagar-251308, UP

is a registered member of our facility



Gata No. 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/4076/20

Expiry Date : March 31, 2026



Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For **Bharat Oil & Waste Management Ltd.**

Asha Rani	Digitally Signed By:Asha Rani
Sales Cordinator	Date: 2025-04-09 10:19:09
sales@bharatoil.com	IP: 122.160.16.151
	ID: XBDRWoiDIPhbVPYGAwp46w==
	Click here to E-verify

Authorized Signatory

For **Bharat Oil & Waste Management Ltd.**

Sunder K Kukreja	Digitally Signed By:Sunder K Kukreja
GM (Admin & Fin.)	Date: 2025-04-09 11:24:40
sales@bharatoil.com	IP: 49.36.178.188
	ID: TwOAlafdD/Pzv9/2K2NafA==
	Click here to E-verify

Authorized Signatory



Sales Office :

11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com

www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

TRUE COPY



उत्तर प्रदेश UTTAR PRADESH

GV 686559

AGREEMENT FOR PLASTIC WASTE MATERIAL DISPOSAL

Dear Sir,

We, M/s HARSHIT TRADING COMPANY, Khasra No. 79/2, Village Jhalra Tehsil- Kishangarh, Renwai, Jaipur (Rajasthan) leading provider of Plastic Waste Recycler Services, i.e. Industrial Waste Supplier.

M/s HARSHIT TRADING COMPANY (first party) will arrange to collect the waste plastic treatment and Disposal, from M/s DISHA INDUSTRIES PRIVATE LIMITED 9TH km Jolly Road Village Sikhrera Muzaffarnagar (U.P.) (Second Party) to dispose – off schedule, that according to U.P. Pollution Control Board Norms, that manifest certificate form and end use issue against the material, Which is stored by M/s DISHA INDUSTRIES PRIVATE LIMITED (Second Party) and that dispose off agreement for one year Between M/s DISHA INDUSTRIES PRIVATE LIMITED AND M/s HARSHIT TRADING COMPANY and some instruction given below:-

M/s DISHA INDUSTRIES PRIVATE LIMITED (Second Party) shall be arranging the facility for loading material plastic wastes.

M/s HARSHIT TRADING COMPANY (First party) will bear transport expenses from Muzaffarnagar to Jaipur.

That agreement effected from 01 April 2024 and valid till date 31 March 2025.

That all legal activity will follow the all safety and security rules according to M/s DISHA INDUSTRIES PRIVATE LIMITED norms.

GST number of HARSHIT TRADING COMPANY is 08CILP53622P1Z1 & GST Number of M/s DISHA INDUSTRIES PRIVATE LIMITED is 09AACCD9927E1ZH.

1546

If M/s DISHA INDUSTRIES PRIVATE LIMITED breaks the PLASTIC Waste Agreement so they will inform before one week by the notice and they will provide the reason for that concern person of M/s HARSHIT TRADING COMPANY.

FOR HARSHIT TRADING COMPANY

Prakash
(Authorized Signatory)

FOR DISHA INDUSTRIES PRIVATE LIMITED


(Authorized Signatory)



TRUE COPY



INDIA NON JUDICIAL



IN-UP71743765510731W

Government of Uttar Pradesh

ANNEXURE-6

e-Stamp



₹100

Certificate No. : IN-UP71743765510731W
 Certificate Issued Date : 04-Sep-2024 01:59 PM
 Account Reference : NEWIMPACC (SV)/ up14323104/ MUZAFFARNAGAR SADAR/ UP-MJF
 Unique Doc. Reference : SUBIN-UPUP1432310440198485162864W
 Purchased by : DISHA INDUSTRIES PVT LTD 9TH KM JOLLY ROAD MZN
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : DISHA INDUSTRIES PVT LTD 9TH KM JOLLY ROAD MZN
 Second Party : Not Applicable
 Stamp Duty Paid By : DISHA INDUSTRIES PVT LTD 9TH KM JOLLY ROAD MZN
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)

₹100
₹100
₹100
₹100

सत्यमेव जयते



Please write or type below this line

शपथ पत्र

मै दिशा इंडस्ट्रीज प्राइवेट लिमिटेड जौली रोड मुजफ्फरनगर

1-यह कि मै शपथपूर्वक बयान करता हूँ कि हमार यहाँ बॉइलर पर 100 प्रतिशत RDF/BioMass फ्यूल का उपयोग किया जाता है। इससे जनित राखी को रोशन ब्रिक्स का दिया जा रहा है।

PRERNA TYAGI
 NOTARY
 MUZAFFARNAGAR

- 4 SEP. 2024

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcliestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

2-यह कि मैं शपथपूर्वक बयान करता हूँ कि मैं रोशन ब्रिक्स दिशा इंडस्ट्रीज प्राइवेट लिमिटेड जौली रोड मुजफ्फरनगर बॉयलर से जनित राखी से भूमि भराव के लिये उपयोग में ले रहा हूँ।

3-यह कि मैं शपथपूर्वक बयान करता हूँ कि शपथ पत्र की धारा 1 ता 2 का कथन मेरे जाति ज्ञान में सब सच व सही है कुछ झूठ नहीं है, न ही कुछ छिपाया गया है। ईश्वर साक्षी है।

स्थान-मुजफ्फरनगर

दिनांक 04.09.2024

NOTARY

NOTARY

KARAM SWAROOP
हो प्रथम पक्ष

ROSHAM BRICKS
द्वितीय पक्ष



sworn before me dt. DIN
The deponent
is/are identified by Shri. [Signature]
I have satisfied my self by examining the
deponent who understands the contents of
the affidavit which has been read out and
explained by me to the deponent Fee.....
Charged Rs.
NOTARY DISTT MUZAFFARNAGAR

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

4 SEP. 2024

Identified by [Signature]

TRUE COPY



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

ANNEXURE-7 [COLLY]

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033717

VALID FROM 19/08/2021 TO 18/08/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000322

Name of the Owner	KARAN SWARUP		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	M/s DISHA INDUSTRIES LIMITED
Company Address कंपनी का पता	9th KM, Jolly Road, Vill. Sikhrera	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	310 PATEL NAGAR NEW MANDI MUZAFFARNAGAR	Application No.	MZFN0821NIN0049
Date of Submission	11/08/2021	Specimen Signature	

Location Particulars

District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9th KM, Jolly Road, Vill. Sikhrera	Municipality/Corporation	Yes
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/02/2013		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	55.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	15.00

Operational Device	Electric Motor	1550	Rate of Withdrawal (m³/hr.)	92.00
Date of Energization (In Case of Electric Pump)			15/02/2013	
Maximum Allowable Rate of Withdrawal (m³/hr.):	92.00		Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:	165600		Recharge Required	165600.00

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
 - Holder of this NOC is hereby directed to assure annual recharge of 165600.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site specific requirement regarding safety and access for measurement may be taken care of.
 - Any other condition(s) that may be imposed by the concerned Authority.
 - In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
 -
 - **SPECIFIC CONDITIONS:**
 - **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 -
 - **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :28/04/2023

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC029649

VALID FROM 19/08/2021 TO 18/08/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000321			
Name of the Owner	KARAN SWARUP		
Designation पद	DIRECTOR	Company Name कंपनी का नाम	M/s DISHA INDUSTRIES LIMITED
Company Address कंपनी का पता	9th KM, Jolly Road, Vill. Sikhrera	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	310 PATEL NAGAR NEW MANDI MUZAFFARNAGAR	Application No.	MZFN0821NIN0048
Date of Submission	11/08/2021	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9th KM, Jolly Road, Vill. Sikhrera	Municipality/Corporation	Yes
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/01/2013		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	64.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	15.00

Operational Device	Electric Motor	1554	Rate of Withdrawal (m³/hr.)	92.00
Date of Energization (In Case of Electric Pump)			30/01/2013	
Maximum Allowable Rate of Withdrawal (m³/hr.):	92.00		Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:	165600		Recharge Required	165600.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 165600.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site specific requirement regarding safety and access for measurement may be taken care of.
 - Any other condition(s) that may be imposed by the concerned Authority.
 - In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
 -
 - **SPECIFIC CONDITIONS:**
 - **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 -
 - **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :28/04/2023

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

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disha paper

Disha Industries Private Limited

AN ISO 9001:2015, 14001:2015, OHSAS 18001:2007 CERTIFIED COMPANY

ANNEXURE-8

e-mail : info@dishaindustries.co.in, accounts@dishaindustries.co.in

19/09/2024

To,
The Chief Environment Officer (C-3)
U.P. Pollution Control Board,
Lucknow

Sub: - Regarding withdrawal of show cause notice issued vide letter dated 11.09.2024

Dear Sir,

This is in reference to your show cause notice ref. no. H-17154/C-3/Water-363/Muzaffarnagar/2024 Dated 11.09.2024, kindly find below our representation as :-

- Kindly note that the unit has installed adequate effluent recycling system to achieve ZLD status.
Unit regularly operate its sedisell & felteration system to see that 100% effluent is recycled.
It is pertinent to mention that we were not discharging any process effluent during visit done on 05.07.2024, It is highly surprising for us that we were found non - complying w.r.t. ZLD.

COMPLIANCE OF RECOMMENDATIONS DONE BY JOINT COMMITTEE

S.No.	Recommendations	Compliance done
1.	Unit shall install new flow meter with totalizer at the second borewell and maintain logbook regarding ground water withdrawal on daily basis.	Flow meter with totalizer has been installed at 2 nd borewell (Photographs enclosed) Records will be kept of fresh water usage.
2.	Unit shall ensure consistent compliance w.r.t. the ZLD condition.	Unit regularly operate its sedisell & felteration system to see that 100% effluent is recycled. It is pertinent to mention that we were not discharging any process effluent during visit done on 05.07.2024, It is highly surprising for us that we were found non - complying w.r.t. ZLD.
3.	Unit shall ensure scientific disposal of boiler ash and maintain proper record of its generation & disposal.	Fly ash generated from our boiler is sent to M/s Roshan Bricks. He disposes ash for land filling. (Agreement attached for your reference) Unit is operating with valid authorization under Hazardous & Other Waste Management Rules 1916.

Hence we request your good self to kindly verify the above facts and do needful & withdraw the show cause notice issued against our unit.

Thanking you,
For DISHA INDUSTRIES PVT LTD

(Authorized Signatory)
C.C. To Regional Officer, U.P. Pollution Control Board, Muzaffarnagar (U.P.)

Handwritten signature and date: 19/9/24

Official stamp: प्रमुख कार्यालय, प्रमुख विभाग, मुजफ्फरनगर



Works :
9th Km. Stone,
Jolly Road, Village Sikhrera,
Muzaffarnagar - 251308 (U.P.)

Corp. Office :
316, Patal Nagar,
New Mandi, Muzaffarnagar
- 251001 (U.P.)

Regd. Office :
House No. 211-212,
Ground Floor, Block - A, Pocket 7
Sector - 17, Rohini - 110085

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VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024

Sanavvar

....Applicant

Versus

State of Uttar Pradesh & Ors.

....Respondents

KNOW ALL to whom these present shall come that I/We, M/s Disha Industries Private Limited the Respondent in the captioned Application, do hereby appoint Utkarsh Sharma, Advocate [UP-2599/2011] (Hereinafter called the Advocate(s)) to be my/our Advocate in the above-noted case and authorize him: -

TO act, appear and plead in the above-noted case in this Court.

TO sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents and do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case in all its stages subject to payment of fees for each such stage.

TO withdraw or compromise the said case or submit to arbitration or mediation any differences or disputes that may arise in or in any manner touching the said case.

TO initiate and conduct execution proceedings.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the aforesaid matter as my/our own acts, as if done by me/us to all intents and purposes and that it shall be our duty to keep constant touch with the advocate to seek updates of the case.

AND I/We hereby confirm and affirm that every application, pleadings, affidavit, submission, etc. counter-signed by us is drafted/submitted on the basis of my instructions and I/WE shall not dispute its veracity.

AND I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 15th day of April, 2025.

Accepted subject to the terms of the fees.

Utkarsh Sharma
ADVOCATE

For DISHA INDUSTRIES PVT. LTD.

CLIENT

[Signature]
With Sign.

[DEEPAK KUMAR]